

THE HIGH COURT OF KERALA

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Dated –20/12/2012

REC4-56349/2012

NOTIFICATION

KERALA STATE HIGHER JUDICIAL SERVICE EXAMINATION – 2012 (NCA VACANCY)

(1st Re-notification relating to the select list prepared pursuant to notification No.B1-82403/2010 dated 04-03-2011)

Online applications are invited from qualified candidates belonging to Scheduled Tribe community in the State of Kerala for appointment as District and Sessions Judge in the Kerala State Higher Judicial Service by direct recruitment from the Bar. Online applications can be submitted from 28.12.2012, 11.00 a.m. onwards. After applying online, the candidate should take a system generated printout of the online application and send it along with supporting documents to the High Court by post. No other means/modes of application will be accepted.

As per notification No.B1-82403/2010 dated 04-03-2011, High Court had notified 5 vacancies of District Judges for appointment in the Kerala State Higher Judicial Service. But, one reservation turn to be filled up by candidate from the Scheduled Tribe community have been kept unfilled for want of suitable candidate from the said community in the select list of 2 candidates prepared pursuant to the above notification. As per Rule 15(a) of Part-II of the Kerala State and Subordinate Services Rules, 1958, this 1 post is to be filled up by another direct recruitment exclusively from the members of that community.

1. **Recruitment Number** : **11/2012.**
2. **Scale of Pay of the Post** : **₹ 51550 - 63070.**
3. **Number of vacancies** : **Scheduled Tribe - 1**
4. **Qualifications** : A candidate for appointment as District and Sessions Judge from the Bar shall satisfy the following general conditions:

- (a) He shall be a Citizen of Indian Union.
- (b) He shall have attained 35 years of age and shall not have completed 50 years of age on the first day of January, 2012.
- (c) He shall be of good character.
- (d) He shall be of sound health and active habits and free from any bodily defect or infirmity which renders him unfit for such appointment.
- (e) He shall not have more than one wife living unless exempted by the Government on special grounds.
- (f) He shall be a practicing Advocate and should have so practiced for a period of not less than 7 (seven) years, as on the last date fixed for closure of Part II Registration.

Note : Save as otherwise provided, eligibility shall be determined with reference to the last date fixed for closure of Part II Registration.

5. **Mode of Selection:** The selection shall be after holding a competitive examination consisting of a written examination and a viva voce. The competitive examination will be common for the candidates who apply in response to this Notification, Notification No. REC 4 –56348/2012 dated 20/12/2012(Recruitment No. 10/2012) and Notification No. REC4–56350/2012 dated 20/12/2012 (Recruitment No. 12/2012).The total mark for the written examination is 300 and it shall consist of two papers each carrying a maximum of 150 marks based on the syllabus given below. The prescribed duration of each paper will be three hours. The candidates who secure 40% aggregate minimum for both the papers together shall be declared as qualified for the viva voce. Maximum marks for viva voce shall be 50. The merit list of successful candidates will be prepared on the basis of the total marks obtained in the written examination and viva voce.

The schedule of written examinations will be announced later.

6.Syllabus for the Written Examination:

PAPER - I	Limitation Act, Specific Relief Act, Transfer of Property Act, Indian Contract Act, Arbitration and Conciliation Act, Indian Succession Act (Probate, letters of Administration, Wills, etc.), Personal Laws - Hindu, Muslim & Christian, Guardian and Wards Act, Code of Civil Procedure, Civil Rules of Practice, Kerala Court fees and Suit valuation Act and Judgment writing (Civil).
PAPER - II	Indian Penal Code, Indian Evidence Act , Code of Criminal Procedure with special emphasis on framing of charges, Sessions trial, Bail, etc., Criminal Rules of Practice and Judgment writing (Criminal).

7. **Reservation of Appointment:** Rule 15(a) in Part-II of the Kerala State and Subordinate Services Rules, 1958 shall apply to appointment by direct recruitment.

8. **Probation:** Every person appointed as District and Sessions Judge by direct recruitment shall be on probation for a period of two years on duty within a continuous period of three years from the date on which he/she joins duty.

9.How to apply:

(a)Eligible candidates are required to apply only 'ONLINE' through the website www.hckrecruitment.nic.in. After applying online, the candidate should take a system generated printout of the online Application part I and Application part II and send it **along with Form 'A' (Certificate of Experience at the Bar, Character and Conduct) duly filled up and certified by the Presiding Officer and the self attested copies of the relevant documents**, to the High Court by post. No other means/modes of application will be accepted.

(b)The online application process has two parts - **Part I Registration** and **Part II Registration**. A candidate's online application is complete only if he/she completes both the parts.

(c)In Part I Registration, the candidate has to fill in basic information about him/her. The information provided at the time of Part I Registration is of permanent nature and cannot be modified.

(d)In Part II Registration, the candidate has to upload his/her scanned photograph and signature

and detailed information about him/her. The details entered in Part II Registration can be modified, if required, upto three times before the last date prescribed.

(e)The online application form is common for the General recruitment (Recruitment No.12/2012), NCA 1st Re-notification for Scheduled Tribes (Recruitment No.11/2012) and NCA 2nd Re-notification for OBC/SIUC NADAR (Recruitment No.10/2012).

(f)Candidates applying for more than one recruitment **should not apply separately**. In Part I Registration, they should select all the recruitment numbers for which they want to apply by clicking in the appropriate check boxes. They need to pay the application fee only once. If they opt to apply separately, they will have to remit separate application fee for each recruitment and they will lose the 'common candidate' status in the examination. So, the eligible candidates who desire to apply for more than one recruitment should avoid applying separately to get the status of the 'common candidate' in view of the fact that common examination is prescribed for recruitments to General and NCA vacancies.

(g)Candidates are advised to have a valid Mobile Number/valid personal e-mail ID. It should be kept active for the duration of the recruitment. No request for change of Mobile Number/e-mail ID will be entertained. High Court will send various intimations relating to the recruitment as SMS/e-mail to this Mobile Number/e-mail ID.

(h)In case a candidate does not have a valid personal e-mail ID, he/she should create his/her new e-mail ID before applying online.

(i)If the candidate does not mention his/her Mobile Number/e-mail ID, no intimation relating to the recruitment will be sent to the candidates. Such candidates will have to visit the website frequently for getting information about the recruitment.

(j)Before applying online a candidate will be required to have a scanned (digital) image of his photograph and signature as per the specifications given in the link "[Guidelines for Photograph & Signature](#)" available on the website. The size of the file should not exceed 30KB.

(k)The candidate should also keep the particulars of educational qualifications, enrolment details, experience details and other personal details ready before applying as these details are required to be entered in the online Application Form. The detailed requirement are given in the links "[Sample Application format Part I](#)" and "[Sample Application format Part II](#)" available in the website.

(l)Candidates should fill in the required details including uploading of his/her photograph and Signature during the course of applying online. Care should be taken by the applicant while filling in information in the Online Application Form.

(m)Before submission of application at the end of Part I Registration, the candidate will be asked to generate a **Key Number**. The Key Number should be eight digit long and it should contain at least one upper case letter, one lower case letter, one digit and one of the special characters ! @ # \$ % ^ * () _ - + { } ; : < . > . The candidate is advised to note down the Key Number and to keep it securely till the selection process is over since it is required to be entered each time when he/she log in to the system. **Under no circumstances, he/she should share/mention Key Number with/to any other person.**

(n)**Application fee : No fee is to be remitted by the candidates.**

(o) On completion of the Part I Registration, the candidate will be assigned an **Application Number** which will be displayed on the screen and intimated to the candidates through SMS/e-mail.

(p)To continue the application process, the candidate can directly log in to the system by clicking on the link "Part II Registration". For this the Application Number, Key Number and Date of Birth of the candidate are required. Then the candidate will have access to **My Home Page** of the candidate.

(q) In the **My Home Page** of the candidate the links - [Upload Photograph and Signature](#), [Print Application Part I](#), [Part II Registration](#), [Print Application Part II](#) and [Edit Application Part II](#) are available to the candidate. Only after completion of uploading of photograph and signature can the candidate proceed to fill Part II Registration.

(r) There is a provision to modify the details furnished by the candidates in Part II Registration. Modifications, if any, can be made three times before the closing date prescribed for Part II Registration. Once the system generated printouts had been sent to the High Court, candidates shall not make any alterations in the details furnished in Part II Registration. If any candidate makes alterations in Part II Registration after sending the system generated printouts to the High Court, he/she will be disqualified.

(s) The candidates should take printouts of Application Part I and Application Part II (after making modifications, if any) in good quality A4 size paper and send the same along with following documents to the High Court by post.

- I. Certificate of Experience at the Bar, Character and Conduct in 'FORM-A' duly filled up and certified by the Presiding officer, which should show atleast 7 years of practice. FORM -A can be downloaded from the District & Sessions Judge Recruitment Portal by clicking the link “ [Download Form 'A'](#) ”. The candidate may use as many number of FORM A, as required.
- II. Self attested copies of the following documents
 - 1) Degree certificates to prove qualification.
 - 2) Relevant page of school record to prove date of birth.
 - 3) Certificate to prove Caste

The originals of certificates referred to at (II)(1) to (3) above shall be produced when called for. Failure to produce the original documents when called for, will *result in disqualification of the applicant.*

(t) The envelope containing the system generated printouts of Application Part I and Application Part II and supporting documents shall be superscribed "Printout of the online application for the post of DISTRICT & SESSIONS JUDGE" and sent to "THE REGISTRAR GENERAL, HIGH COURT OF KERALA, ERNAKULAM, KOCHI-682 031".

(u) Candidates should keep a photocopy of the system generated printout of online application for further reference.

(v) The candidates are advised to keep the [Application Number](#) and [Key Number](#) securely as both are required each time they log in to the system.

(w) Online application validation rules are designed based on the Notification / Rules requirement. Candidates are advised to read the Notification / rules carefully and refer “ How to Apply” pages on the main page. Application submitted through online form does not imply that candidate has fulfilled all the criteria given in the Notification / Rules and application is subject to subsequent scrutiny and the application can be rejected if found to be not fulfilling the eligibility criteria at any point of time.

10. Only those online applications the system generated printout of which along with supporting documents, is received on or before the last day prescribed for the same will be treated as valid. The High Court will not be responsible for any postal delay or loss in transit.
11. The candidates should ensure that the details in the system generated printout of Application Part-I and the system generated printout of Application Part II are that of the candidates themselves. The candidates who make alterations in the system generated printouts or attempt to write the written test by making alterations in the Admission Tickets downloaded will be

disqualified.

12. An application once made will not be allowed to be withdrawn.
13. Full and correct information shall be furnished in the online application. Furnishing of false or incorrect information/document or suppression of material information will disqualify the candidate at any stage of selection. Anything not specifically claimed in the application against the appropriate field will not be considered at a later stage.
14. The originals of certificates to prove the claims in the online application shall be produced when called for. Failure to produce the original documents when called for, will result in disqualification of the applicant.
15. Applications which do not comply with the instructions in this notification shall be rejected.
16. A candidate shall submit only one application.

17. Important Dates to be remembered, with regard to submission of application:

Date of commencement of Part-I and Part-II Registration	28.12.2012 from 11:00 a.m.
The date of closure of Part-I Registration and application fee deposit	24.01.2013
Date of closure of Part-II Registration	31.01.2013 till 4:30 p.m.
The last date for receipt of system generated printout of the online application	15.02.2013 till 4:30 p.m.

18. The Admission Tickets will be ready for download three weeks prior to the date of the written examination and the matter will be informed through press release and through SMS/e-mail. The candidates are also advised to visit the website of the High Court at least once in two weeks to know about the schedule of the examination.
19. For removal of doubts, candidates may call: 0484-2562235

(By Order)

sd/-

Venu Karunakaran,
Registrar (Recruitment & Computerisation)